

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

Co. Appeal No. 1/59(1)/NCLT/AHM/2016

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**  
**Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017**

Name of the Company: **Rakesh Agarwal**  
V/s.  
**Vogue Ceramics Gujarat Pvt. Ltd. & Ors.**

Section of the Companies Act: Section 59(1) of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	ISHAN P. SHAH	Advocate	Petitioner	Ishan
2.	PAVAN S. GODIAWALA	Advocate	Petitioner	
3.	Pushpadatta Vyas	Advocate	Resp. no. 1 to 4	pus.

**ORDER**

Learned Advocate Mr. Ishan Shah with Learned Advocate Mr. Pavan Godiawala present for Appellant. Learned Advocate Mr. Pushpadatta Vyas present for Respondents No.1 to 4.

List the matter on 17.01.2018.

  
**MANORAMA KUMARI**  
**MEMBER JUDICIAL**

Dated this the 19th day of December, 2017.

  
**BIKKI RAVEENDRA BABU**  
**MEMBER JUDICIAL**